

OA.No.170/00628/2017/CAT/Bangalore Bench  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00628/2017**

**DATED THIS THE 2<sup>nd</sup> DAY OF AUGUST, 2018**

**HON'BLE DR.K.B. SURESH, MEMBER (J)**  
**HON'BLE SHRI DINESH SHARMA, MEMBER (A)**

R.Y.Bajantri  
 S/o.Yallappa Bajantri  
 Aged 48 years, working as  
 MTS in Head Post Office  
 Vijayapura-586 101.  
 Residing at Shastri Nagar  
 Opp: Sainik School  
 Dharwad Building  
 Vijayapura-586 102. .... Applicant

(By Advocate Shri A.R.Holla)

Vs.

1. Union of India  
 By Secretary  
 Department of Posts  
 Dak Bhavan  
 New Delhi-110 001.
2. The Chief Postmaster General  
 Karnataka Circle  
 Bengaluru-560 001.
3. The Postmaster General  
 N.K.Region  
 Dharwad-580 001.
4. The Superintendent of Post Offices  
 Vijayapura Division  
 Vijayapura-586 104.
5. The Postmaster (HSG-I)  
 Vijayapura-586 101. .... Respondents

(By Advocate Shri Vishnu Bhat)

ORDER (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (J))

The Learned Counsel for the respondents produced an order which indicates that the relief as claimed for in the OA has been granted and therefore, the matter has become infructuous.

2. Shri A.R.Holla requests for some time to verify. But we do not want to do that as it will be a disrespect to the Learned Counsel for the respondents. But at the same time we grant him liberty.
3. The OA is disposed off as above with liberty. No costs.

(DINESH SHARMA)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER (J)

/ps/

Annexure-A1: Copy of the order dtd. 03.02.2012 in OA.No.384 of 2010

Annexure-A2: Copy of the order dtd.26.11.2012

Annexure-A3: Copy of the letter dtd.05.02.2014

Annexure-A4: Copy of the letter dtd.26.02.2014

Annexure-A5: Copy of applicant's representation dtd.03.06.2015

Annexure-A6: Copy of the letter dtd.21.03.2016

Annexure-A7: Copy of applicant's representation dtd.07.03.2017

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